(b)   'Police' and 'Public Order' are State subjects as per the Constitution of India and States are primarily responsible for prevention, detection and investigation through their law enforcement machinery. The Law Enforcement Agencies take legal action against the cybercrime offenders as per the provisions of applicable laws. MeitY does not maintain such data.

Regulation of cloud based services

2914. SHRI MD. NADIMUL HAQUE: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a)   whether there exists a regulatory structure for cloud based services and companies in India;

(b)   if so, which regulators are responsible for the same; and

(c)   whether TRAI is one of the regulators?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) to (c) No, Sir, there does not exist a regulatory structure for Cloud based services and companies in India.

PRIME training programme

2915. SHRI M. SHANMUGAM: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a)   what is the aim of the PRIME (Programme for Re-skilling/Upskilling of IT Manpower for Employability);

(b)   the total amount approved for this programme over the next three years and the number of professionals expected to be trained;

(c)   what are the areas where re-skilling and upskilling is to be provided;

(d)   whether the course training will be free and if so, whether it would be applicable to all the courses, the details thereof; and

(e)   whether any incentive would be provided by Government on getting certification, with details?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) The Government has approved a programme entitled "Future Skills PRIME" (Programme

for Re-Skilling/Up-Skilling of IT Manpower for Employability) with the objective of creating a re-skilling/up-skilling ecosystem in emerging and futuristic technologies through an aggregator-of-aggregator framework, with online and blended learning mechanism using a hub-n-spoke mode.

(b)   The total outlay of the programme is ₹ 436.87 Crore over a period of three years covering a target of 4.12 Lakh beneficiaries.

(c)   The Programme aims to re-skill/up-skill aspirants in 10 emerging technologies, namely Virtual Reality/Augmented Reality, Internet of Things, Big Data Analytics, Artificial Intelligence, Robotic Process Automation, Additive Manufacturing/3D Printing, Cloud Computing, Social and Mobile, Cyber Security and Blockchain.

(d) and (e) The Programme envisages creation of Free and Subscription-based pathways for the beneficiaries. After successful completion of the course, the beneficiaries would be entitled to an incentive up to ₹ 12,000, subject to a maximum ceiling of 50% of the course fee paid.

Setting up of BPO and ITES operations

†2916. SHRI AHAMED HASSAN: Will the Minister of ELECTRONICS AND INFORMATION TECHNOLOGY be pleased to state:

(a)   the details of the progress made in India BPO Promotion Scheme (IBPS) so far, State-wise;

(b)   the details of the progress made in the field of women employment under this scheme, State-wise; and

(c)   the number of Business Process Outsourcing (BPO)/Information Technology Enabled Services (ITES) operations set up and employment opportunities created thereunder so far, the State-wise details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ELECTRONICS AND INFORMATION TECHNOLOGY (SHRI DHOTRE SANJAY SHAMRAO): (a) to (c) Since the inception of the scheme, 248 units have started BPO/ITES operations for a total of 47,734 seats across 107 cities/districts of 22 States/UTs of the country, providing direct employment to 35,648 persons, including 13,335 women. The State/UT-wise details of BPO/ITES units who started operations under the scheme are given in the Statement.

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†Original notice of the question was received in Hindi.